HIGH COURT OF DELHI: NEW DELHI

SHER SHAH ROAD, NEW DELHI

No. 1008/P&P-II/DHC Dated: 10/09/2025

TENDER NOTICE

Sealed quotations are invited from Manufacturer / Authorized Dealer / Distributor / Supplier for Procurement of ABC Type Clean Agent Fire Extinguisher using HFC-236fa (FE-36) or FK-5-1-12 (Novec 1230) gases, for the quantity as under:

Туре	Quantity	Capacity
Clean Agent (FE-36 or Novec 1230)	36 Pcs.	02 KG
Clean Agent (FE-36 or Novec 1230)	25 Pcs.	04 KG

Technical Specification with regard to the Fire Extinguishers may be seen at Annexure 'A'.

The terms & conditions of this Tender are as under:-

- 1. The present quantity of the Fire Extinguishers may increase/decrease and the items may be purchased as per requirement throughout the year or even later as may be agreed upon.
- 2. The rates offered by the tenderer should be valid for one year from the date of approval of their quotation. Quotations without the validity of rates shall be summarily rejected.
- 3. The vendor (s) are requested to submit the necessary quotation(s) along with Earnest Money Deposit (EMD) of 2% of total proposed cost of above mentioned items by way of Demand Draft or Bankers Cheque drawn in favour of "The Registrar General, Delhi High Court" payable at New Delhi. No claim of interest shall be entertained on EMDs.
- 4. Quotations received without EMD shall be summarily rejected and no request for waiver will be entertained.
- 5. Sealed envelope containing quotation & EMD must reach to the Deputy Registrar (P&P-II), 1stBasement, Administrative Block, Delhi High Court, New Delhi on or before 04.10.2025. No quotations shall be entertained thereafter.
- 6. The envelopes superscribing on the top "Quotation for ABC Type Clean Agent Fire Extinguishers" should be addressed to "The Registrar General, Delhi High Court, New Delhi". Envelope(s) received without subject superscribed thereon shall not be accepted.
- 7. Authorised vendor(s) are requested to submit the necessary quotation(s) along with the copy of current authorization letter of the OEM (whose product is being offered).
- 8. The quotations must clearly mention the rates inclusive of GST/Tax rate, technical specifications, guarantee/warranty period and the delivery schedule of the product being offered.
- 9. It may be noted that the final rates should be mentioned as unit price inclusive of GST and taxes applicable should also be clearly and separately mentioned.
- 10. The quotations must be tendered strictly in the format mentioned in Annexure 'B' of this tender. Quotations offered in any other format than prescribed shall be liable to be rejected.
- 11. The selected Vendor shall be bound to execute the purchase order(s) within thirty (30) days from the date of its issuance, failing which the purchase order issued shall be deemed to be cancelled without entertaining any communication in this regard unless sufficient cause is shown (supported by documentary proof) for such delay.

- 12. In case the Purchase Order awarded to L-1 firm is cancelled due to non-supply of goods within the stipulated period, the Purchase Order may be awarded to the next eligible L-2 vendor/firm.
- 13. The EMD of all the tenderers, except those of the lowest three tenderers, shall be returned to vendors on their written request after finalization of Tender Process. The EMD of successful tenderer will be returned only after supply and successful execution of the purchase order placed on the said tenderers after fulfilling all codal formalities against receipt.
- 14. The EMD of L-2 & L-3 will be returned after issuance and complete execution of the Purchase Order by the successful tenderer (L-1). If the offer of quotation is withdrawn by the said tenderer (L-1) after opening of tender or on account of any other default, the EMD shall be forfeited and the said vendor will be blacklisted to participate in future tenders of this Court.
- 15. The selected vendor (s) will have to submit 5% of the invoice amount as Performance Security with Delhi High Court valid for the period of warranty of the product.
- 16. The payment of the goods supplied, shall be made to the successful bidder, only after the satisfactory delivery/complete installation. No advance payment shall be made for purchase of the product.
- 17. If multiple quotations submitted by a firm/vendor for the same brands/capacity of Fire Extinguishers, all its quotations shall be liable to be rejected at the first instance.
- 18. After opening of the sealed quotation(s) if any correction is found in the offered rates, which renders the whole Tender process doubtful or ambiguous, the said quotation shall be summarily rejected.
- 19. The firm/vendor shall also have to furnish an undertaking (strictly as per Annexure—'C') that the firm/Partner/Director/Proprietor has not been blacklisted/banned and its Business dealings with the Central/State Government/Public Sector Undertaking/Autonomous Bodies have not been banned/terminated on account of poor performance/conduct and also that all the terms and conditions of the instant Tender Notice are acceptable to them. The quotation received without undertaking shall be summarily rejected.
- 20. Interested parties are compulsorily required to impart training to the users regarding use of fire extinguishers once in every six months and also as and when required.
- 21. This court has the right to inspect and test goods at any time and to reject unacceptable goods.
- 22.In case the vendor wants any clarification regarding this Tender, he/she may contact Mr. Manish Kumar Mahajan, Admn. Officer Judl. (P&P-II) at Tel. No.011-43010101 (Ext. 4756) or at Mobile No. 8527000561.

This Court reserves the right to reject any bid or cancel the bidding process at any stage without assigning any reason/prior notice and to return the EMD to the respective vendor(s).

(S P Gupta) Deputy Registrar (P&P-II) For Registrar General

TECHINICAL SPECIFICATION FOR CLEAN AGENT FIRE EXTINGUISHERS

Type

Approved Agent

Capacity

Operating Temperature Range

Operating Pressure

Discharge Time

Discharge Range

Type of Operation

• Discharge Mechanism

Cylinder Material

Fire Rating

Applicable Fire Classes

Certification

Additional Features

Refillable

Shelf Life

Residue

Environmental Safety

: Clean Agent Fire Extinguisher

: HFC-236fa (FE-36) or FK-5-1-12 (Novec 1230)

: 2 KG and 4 KG

: -30° C to + 55° C

: Approx. 15 bar (at 20° C)

: 8 to 15 seconds (depending on capacity)

: 2 to 4 meters

: Stored Pressure Type with squeeze grip valve

: Hose and Nozzle Type

: Seamless Mild Steel or Aluminium (as per IS 7285/IS 15683)

: Minimum 1A:8B

: Class A (Solid), Class B (liquid), Class C (gas) fires

: BIS Certified, IS 15683 Compliant ISO 9001 Marked

: Pressure Gauge, Safety Pin with Tamper Seal,

Wall-Mounting Bracket

: Yes (by OEM-authorized sevice centres)

: Up to 10 years with regular annual maintenance

: Clean Agent - Zero Residue, Safe for Electrical

Equipment

: Non-ozone Depleting, Electrically Non-Conductive,

Non Toxic

PRICE BID

Sr. No.	Description of item	Unit Price (without GST)	GST Rate	Total Price (inclusive GST)	Warranty (in years)	Period after which refilling will be required
1.	2 kg ISI mark ABC Type Clean Agent Fire Extinguisher, having HFC- 236fa (FE-36)					
2.	4 kg ISI mark ABC Type Clean Agent Fire Extinguisher, having HFC- 236fa (FE-36)					
3.	Refilling of 2 kg ISI mark ABC Type Clean Agent Fire Extinguisher, having HFC- 236fa (FE-36)					
4.	Refilling of 4 kg ISI mark ABC Type Clean Agent Fire Extinguisher, having HFC- 236fa (FE-36)					

Śr. No.	Description of item	Unit Price (without GST)	GST Rate	Total Price (inclusive GST)	Warranty (in years)	Period after which refilling will be required
1.	2 kg ISI mark ABC Type Clean Agent Fire Extinguisher, having FK-5- 1-12 (Novec 1230)					
2.	4 kg ISI mark ABC Type Clean Agent Fire Extinguisher, having FK-5- 1-12 (Novec 1230)		,			
3.	Refilling of 2 kg ISI mark ABC Type Clean Agent Fire Extinguisher, having 5-1-12 (Novec 1230)					
4.	Refilling of 4 kg ISI mark ABC Type Clean Agent Fire Extinguisher, having 5-1-12 (Novec 1230)					3

Signature of the authorized Signatory of the firm/company/organization Official Stamp/Seal

UNDERTAKING

I/We undertake that the firm (name of the firm) or its Partner/Director/Proprietor has not been blacklisted/banned and its Business dealings with the Central/State Governments/Public Sector Undertaking/Autonomous Bodies have not been banned/terminated on account of poor performance/conduct.

I/We undertake that all the terms and conditions of the instant Tendor Notice are acceptable to me/us.

Signature of the authorized Signatory of the firm/company/organization Official Stamp/Seal

Date:-

Place:-